

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.57/98

Wednesday this the 14th day of January, 1998.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

1. P.Sasikumar, V/M/998,
working as Diesel Khalasi Helper
residing at Railway Quarters,
Ernakulam South.
2. A.Nizam, V/M/1060,
working as Diesel Electrical Khalasi Helper,
residing at Railway Quarters, Ernakulam South.
3. R.Manikandan, V/M/1061,
working as Diesel Electrical Khalasi Helper
residing at Railway Quarters, Ernakulam South.
4. K.Anil Kumar, V/M/1062
working as Diesel Khalasi Helper
residing at Railway Quarters, Ernakulam South.
5. A.Fakrudeen Ali, V/M/1036,
working as Diesel Electrical Khalasi Helper,
residing at Railway Quarters,
Ernakulam South.
6. Kathiranandan, V/M/1037,
working as Diesel Electrical Khalasi
Helper, residing at Railway Quarters,
Ernakulam South.Applicants

(By Advocate Mr. B. Gopakumar)

Vs.

1. Union of India, represented by the
General Manager, Southern Railway,
Madras.3.
2. Senior Divisional Personnel Officer,
Southern Railway, Trivandrum.14.Respondents

(By Advocate Mrs. Sumati Dandapani (rep.))

The application having been heard on 14.1.98, the Tribunal
on the same day delviered the following:

....2

O R D E R

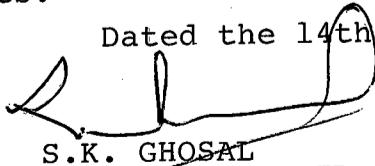
HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicants is that while persons similarly situated like them are given an opportunity for career advancement by participating in a second examination for appointment to Group 'C', the applicants are left out. Therefore, they have filed this application for a direction to give the same benefit.

2. When the application came up for hearing today, the learned counsel appearing for respondents under instructions from the respondents stated that the applicants do not fall to the same category of persons for whom a second test is being held. However, noting the statement, the learned counsel for the applicants pleads that the applicants may be permitted to make a detailed representation to the first respondent, which the first respondent may be directed to consider and to give the applicants a speaking order. Learned counsel for the respondents have no objection if a direction is given to the first respondent to do so.

3. In the light of what is stated above, we permitting the applicants to make a joint and consolidated representation projecting their grievances to the first respondent within ten days from today and direct the first respondent to consider such representation, if any received within the said period, in accordance with law and give the applicants a speaking order within a period of two months from the date of receipt of the representation. No order as to costs.

Dated the 14th day of January, 1998.


S.K. GHOSAL
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN